

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



C.P. (I.B) No. 169/7 / NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2019**

Name of the Company: Canara Bank
V/s
Nakoda Ltd

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SIDDHARTHA SAMAL	Adv.	Petitioner	
2.	Jairmin R Dave	Adv	Resp.	


ORDER

The Parties are represented through their respective Counsel(s).

Learned Counsel for the Financial Creditor/Petitioner has filed copy of the legible document/additional document. A copy thereof be provided to the Counsel of the Corporate Debtor/Respondent, in view of this the matter is adjourned for final hearing.

List the matter on 23.10.2019.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 25th day of September, 2019.